Rescue of NERAMAC in Tripura

Written Answers

1106. SHRIB.K. HARIPRASAD: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether it is a fact that Asia's largest fruit juice processing plant NERAMAC at Nalkatta in Tripura is on the verge of closure due to lack of financial and administrative back-up; and
- (b) whether the Central Government propose to come to the rescue of this unit, equipped with most sophisticated equipments from Sweden, Italy and USA, and substaining the livelihood of thousands of pineapple growers in the region through a rehabilitation package?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) No, Sir.

(b) The Ministry of Food Processing Industries has been granting financial assistance to NERAMAC in view of its financial difficulties. NERAMAC has been purchasing pineapple from the pineapple growers of the region for its processing plant at Nalkatta in Tripura.

Implementation of Dual Policy in the Deep Sea Fishery Sector

1107. SHRI MENTAY PADMANABHAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government are implementing a dual policy with regard to Indian entrepreneurs and Foreign entrepreneurs in the deep sea fishery sector;
 - (b) what are the reasons therefor,
- (c) whether such an approach in favour of foreign investment is likely to endanger our natural resources; and
- (d) the step being taken to evolve a more even handed approach for the two sectors?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) to (d) There is no dual policy with regard to Indian entrepreneurs and Foreign entrepreneurs in deep sea fishery sector. No permission has been given to foreign entrepreneurs for deep sea fishing in Indian waters. However, permissions have been given to Indian Companies to enter into Joint Ventures with Foreign entrepreneurs, involving foreign investment for deep sea fish-

ing operations in Indian waters. Deep sea fishing vessels acquired under such projects are registered as per Indian rules and operated in the same manner as fully owned Indian vessels.

Production of Soft Drinks

1108. SHRI S. AUSTIN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government have received any request from Pepsi Food Limited for dropping of 'Lehar' from its brand name for soft drinks products;
 - (b) if so, the details thereof;
- (c) whether Government have taken any decision in this regard; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (d) No, Sir. However, after the issue of Press Note No. 6 dated 14th May, 1992, regarding removal of prohibition on use of foreign brand names/trade marks for domestic sales, M/s. Pepsi Foods Limited made a request for removal of this condition from the approval granted to them. Their request has been accepted by the Government.

Cases of Malignant Diseases in the Regional Research Institute of Homoeopathy, Bombay

- 1109. SHRI GAYA SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether ISCADOR therapy has been given to cases of malignant diseases in the Regional Research Institute of Homoeopathy, Rombay during the year 1991-92 and 1992-93; and
 - (b) if so, the details of such cases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARA-NAND): (a) and (b) The information is being collected and will be laid on the table of the House.

C.G.H.S. Dispensaries Functioning in Delhi

1110. SHRI GHUFRAN AZAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of CGHS dispensaries